BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 166/2024

(I.A. No. 308/2024)

IN THE MATTER OF :

PRIYANK BHARTI Vs UTTAR PRADESH & ORS.

NOTARY RAHUL SHARMA NOTARY Distt. Muzaffarnagar Reg. No.-13347 Exp. Dt. 4-9-2027 GOVT. OF INDIA

NOTARY

REPORT ON BEHALF OF THE DISTRICT MAGISTRATE, MUZAFFARNAGAR, 251001 UTTAR PRADESH, INDIA IN COMPLIANCE TO THE ORDER DATED 22.11.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 166 OF 2024 (I.A. No. 308 OF 2024) IN THE MATTER OF PRIYANK BHARTI Vs UTTAR PRADESH & ORS.

NOTARY

I, Umesh Mishra, aged about 52 years S/o Shri M.P. Mishra, presently posted as District Magistrate, Muzaffarnagar do hereby solemnly affirm and state on oath as under :

RAHUL SHARMA NOTARY Distt. Muzaffarnagar (U.P.)

12 MAR 2025

NOTARY

1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 22.11.2024 in Original Application No. 166 of 2024 (I.A. No. 308 of 2024) in the matter of Priyank Bharti Vs Uttar Pradesh & Ors. instructed the following :-

"..... 1. The Tribunal by order dated 01.08.2024 had directed the District Magistrate, Muzaffarnagar to file an affidavit clearly mentioning the villages from where river Budhi Ganga is flowing in District Muzaffarnagar.

2. Learned Counsel for the State seeks four weeks' time to file the said affidavit by submitting that on account of elections in that area the affidavit could not be filed earlier. Prayer is allowed.

NOTARY RAHUL SHARMA NOTARY Distt. Muzaffarnagar Reg. No.-13347 Exp. Dt. 4-9-2027 GOVT. OF INDIA

Response-

1. For complying of direction passed by Hon'ble NGT in this matter, the report of Sub-Divisional Magistrate, Tehsil-Jansath, Muzaffarnagar is attached herewith as **Annexure-1**.

RAHUL SHARMA NOTARY Distt. Muzaffarnagar (U.P.) 12 MAR 2025

2. Therefore, the above report on behalf of District Magistrate, Muzaffarnagar is submitted before this Hon'ble Tribunal for perusal and kind consideration.

NOTARY

12.3.25

Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of all the paras of this affidavit is true to my knowledge and true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

NOTARY

Verified at Muzaffarnagar on 12th day of March, 2025.

12.3.25

Deponent

NOTARY NOTARIAL RAHUL SHARMA Distt. Muzaffarnagar Reg. No.-13347 Exp. Dt. 4-9-2027 NOTARIAL GOVT. OF INDIA

Sworn before me today above..... the deponent is/are identified by Shri .....

I have satisfied myself by examining the deponent and the contents of the affidavit which have been read out and explained by me to the deponent fee charged Rs.....

NOTARY, DISTRICT MUZAFFARNAGAR

Identified by

RAHUL SHARMA
NOTARY
Distt. Muzaffarnagar (U.P.)

12 MAR 2025

ACTION TAKEN/COMPLIANCE REPORT ON BEHALF OF UPPCB IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL'S ORDER DATED 22.11.2024 IN O.A. NO. 166/2024 PRIYANK BHARATI VERSUS STATE OF UTTAR PRADESH AND ORS.

==========

1.0 BACKGROUND :

In this original application, applicant has raised the issue of encroachment on Budhi Ganga River in District Muzaffarnagar. It is alleged that the river's ecological balance has been severely disrupted by unauthorized agricultural practices and encroachments along its banks and in catchment area and these activities have led to adverse environmental impact.

By the Hon'ble National Green Tribunal (NGT), the District Magistrate (DM) of Muzaffarnagar was directed to file an affidavit specifying the exact number of villages through which the River Budhi Ganga flows within the district, in order to ascertain the correct position of the river in Muzaffarnagar district.

A joint committee, comprising the SDM-Jansath, SDM-Sadar, and Regional Officer of UPPCB, Muzaffarnagar, was constituted to investigate the River Budhi Ganga's flow. Their report (dated 03.08.2024) identified 18 villages in Tehsil Jansath, with 3 villages having land situated on the river zone area. SDM Sadar reported that no village in Tehsil Sadar is covered under the area/zone of budhi ganga river.

As a tributary of the River Ganga, the River Budhi Ganga's flood plains must be defined under the Ganga Rejuvenation Order 2016. In compliance to which the Chief Engineer (Ganga) Irrigation and Water Resources department, U.P. prepared a report regarding Flood Plain Zone of River Budhi Ganga, which has already been submitted to Hon'ble Tribunal in this O.A. vide affidavit of District Magistrate, Muzaffarnagar dated 12.11.2024.

Order Dated 22.02.2024 passed by Hon'ble National Green Tribunal, New Delhi

Hon'ble Tribunal on dated 22.11.2024 passed following directions:-

1. ***The Tribunal by order dated 01.08.2024 had directed the District Magistrate, Muzaffarnagar to file an affidavit clearly mentioning the villages from where river Budhi Ganga is flowing in District Muzaffarnagar.***
2. ***Learned Counsel for the State seeks four weeks' time to file the said affidavit by submitting that on account of elections in that area the affidavit could not be filed earlier. Prayer is allowed.***
3. ***List on 17.03.2025.***

Action Taken Report

In compliance to the above, District Magistrate Muzaffarnagar directed the concerned SDM to produce all details of land, which is coming under the river. SDM Jansath vide letter dated 11.03.2025 **(Annexure-1)** mentioned the villages through which Budhi Ganga is flowing and the details of the area of villages under the river and necessary actions being taken for the same. The letter regarding land records for **Gram Firozpur Khaddar, Pargana Bhokarhedi, Tehsil Jansath**, mentions that the area under Budhi Ganga and Solani River in current khatauni is registered as follows:

- **Budhi Ganga**: Khasra No. 146M, area 0.543 hectares

- **Solani River**: Khasra No. 146M, area 0.4310 hectares and 0.5170 hectares

- **Total Area**: 1.5170 hectares, registered for both rivers

- **Reduction in Area: 0.9010 hectares due to agricultural allocation to farmers**

In **Gram Kailashpur Jasmaur, Pargana Bhumma Sambhalhedi, Tehsil Jansath,** the process of Land Consolidation (Chakbandi) is currently underway.

As a result, no land is registered in the name of Budhi Ganga in the 1359F**.**

According to Jauth Chakbandi Shape-41 and 45, a total area of 14.1670 hectares is registered for the Budhi Ganga River.

However, as per the current Khatauni, a reduction of 1.2580 hectares has been noted.

In Khasra of 1359 F, in the village **Purushottampur Pargana Bhumma Sambhalheda Tehsil Jansath**, no land is mentioned in the name of Budhi Ganga. In the consolidation(Chakbandi) of holdings sheet 41 and 45, total area 0.624 hectare is registered in the name of wildlife sanctuary Hastinapur.

In the remaining **villages Majlispur Taufir, Sikri, Khaikheda, Bhumma, Jatwada, Kithoda, Kasampur Khola, Lukaddi, Khedi Sarai, Putthi Ibrahimpur, Sikhreda, Tikola, Tissang**, no land is registered in the name of Budhi Ganga in the revenue records from year 1359 to present and Naula Habibpur is currently not a revenue village in Tehsil Jansath.

Action is being taken as per the provisions mentioned in Uttar Pradesh Revenue Code 2006 to convert the land mentioned in the name of Budhi Ganga in the above mentioned village Ferozepur Khadar Pargana Bhokarheri Tehsil Jansath to its original status in the revenue records. Consolidation process is currently going on in village Kailapur Jasmour Pargana Bhumma Sambhalhera, in reference to which letter has been issued to the Consolidation Officer Jansath and directed to take action as per rules. The village Purushottampur Pargana Bhumma Sambhalhera Tehsil Jansath is covered by wildlife sanctuary. The Forest Department has been informed through correspondence to take action as per rules under Section

128 of Uttar Pradesh Revenue Code 2006. A report is being prepared for cancellation of allotment in village Ferozepur Khadar Pargana Bhokarheri and action is under consideration.

The above report is put up for perusal and necessary action please.

S.No.	Name of Officials & Details	Signature
1.	S.D.M. Jansath, Muzaffarnagar	
2.	Regional Officer, UPPCB, Muzaffarnagar	

कार्यालय उपजिलाधिकारी जानसठ, मुजफ्फरनगर।

पत्रांक 4366 /एस0टी0–2025 दिनाक 11.03.2025

विषय मा0 नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में योचित ओ0ए0 नं0–166/2024 प्रियांक भारती बनाम स्टेट आफ यू0पी0 में निर्गत नोटिस दिनांक 27.02.2024 के अनुपालन के संबंध में।

जिलाधिकारी,
मुजफ्फरनगर।

———————

उपर्युक्त विषयक कार्यालय उपजिलाधिकारी जानसठ के पत्र संख्या–3164/एस0टी0–2024 दिनांक 12.11.2024 को आपके कार्यालय के पत्र संख्या–576/ओ0ए0 नं0–166/प्रियांक भारती/2024 दिनांक 16.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत माननीय एन0जी0टी0 द्वारा बूढी गंगा में Encroachment and unautorised Agriculture Practices आदि के सम्बन्ध में योजित ओ0ए0 संख्या 166/2024 के अन्तर्गत निर्गत नोटिसो के क्रम में तहसील जानसठ क्षेत्रान्तर्गत बूढी गंगा के सम्बन्ध में विवरण सलंग्न कर प्रेषित किया गया था, जिसमें तहसील जानसठ क्षेत्रान्तर्गत कुल 18 ग्रामों में बूढी गंगा मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–166/2024 प्रियांक भारती बनाम उ0प्र0 सरकार व अन्य में होने का कथन किया गया है।

क्षेत्रीय लेखपाल एवं राजस्व निरीक्षक व नायब तहसीलदार की आख्यानुसार ग्राम फिरोजपुर खादर परगना भोकरहेडी तहसील जानसठ के 1365फ0 के अनुसार खसरा संख्या–146स क्षेत्रफल 11 बीघा 16 बिस्से (2.4180हे0), जिसमें जोत चकबंदी आकार पत्र 41 व 45 नही है। वर्तमान खतौनी में बूढी गंगा खसरा संख्या–146म क्षेत्रफल 0.543 व सोलानी नदी खसरा संख्या–146म क्षेत्रफल 0.4310हे0, खसरा संख्या–146म क्षेत्रफल 0.5170हे0 कुल तीन किता रकबा 1.5170हे0 बूढी गंगा व सौलानी नदी के नाम अंकित है, जिसके मूल क्षेत्रफल 0.9010हे0 में किसानों को कृषि आंवटन किये जाने के कारण क्षेत्रफल में कमी हुई है।

ग्राम कैलापुर जसमौर परगना भुम्मा सम्भलहेडा तहसील जानसठ वर्तमान में चकबंदी प्रकियाधीन है, जिसमें 1359फ0 में बूढी गंगा के नाम से कोई भूमि अंकित नही है। जोत चकबंदी आकार 41 व 45 में खसरा संख्या 822 क्षे0 0.4710हे0, 830 क्षेत्रफल 0.1540हे0, 836 क्षेत्रफल 0.8500हे0, 849 क्षेत्रफल 0.2050हे0, 852 क्षेत्रफल 7.6520हे0, 855 क्षेत्रफल 2.3050हे0, 858 क्षेत्रफल 2.3250हे0, 907 क्षेत्रफल 0.2050हे0 कुल 8 किते क्षेत्रफल 14.1670हे0 बूढी गंगा दर्ज है। वर्तमान खतौनी के अनुसार खसरा संख्या 849 क्षे0 0.2050, 852/7 क्षे0 0.2500हे0, 858 क्षे0 0.0010हे0, 907 क्षे0 0.2050हे0, 858/5 क्षे0 0.1840हे0, 858/1,2 क्षे0 0.5020हे0, 852/8 क्षे0 0.6000हे0, 852म क्षे0 0.4150हे0, 852म क्षे0 0.4100हे0, 855/2 क्षे0 0.6150हे0, 852/6 क्षे0 0.6400हे0, 852म क्षे0 0.4150हे0, 852म क्षे0 0.4100हे0, 855 क्षे0 0.6150, 852म क्षे0 0.4150हे0, 855म क्षे0.4150हे0, 852/2 क्षे0 1.0240हे0, 858/4 क्षे0 0.9730हे0, 822 क्षे0 0.2050हे0, 852 क्षे0 0.8190हे0, 852/5 क्षे0 0.8190हे0, 852/3 क्षे0 0.6150हे0, 830/3 क्षे0 0.1540हे0, 855/4 क्षे0 0.4200हे0, 836/1 क्षे0 0.8190हे0, 858/3 क्षे0 0.5640हे0 कुल 26 किते क्षे0 12.

12.9090हे0 क्षेत्रफल अंकित है तथा खसरा संख्या 822 क्षे0 0.2660हे0, 836 क्षेत्रफल 0.0310हे0 व 858 क्षेत्रफल 0. 1010हे0 मिल्कियत सरकार को आवंटित की गयी। खसरा संख्या 855 क्षे0 0. 0400हे0 मतरूक को दिया गया। खसरा संख्या 852 क्षे0–0.4100हे0 खोला को दिया गया। खसरा संख्या 852 क्षे0 0. 4100हे0 का कृषको के नाम कृषि आवंटन किया गया। कुल 5 किते क्षेत्रफल 1. 2580हे0 क्षेत्रफल में कमी हुई है।

ग्राम पुरषोत्तमपुर परगना भुम्मा सम्भलहेडा तहसील जानसठ में वर्ष 1359फ0 के खसरे में बूढी गंगा के नाम कोई भूमि अंकित नही है। जोत चकबंदी आकार पत्र 41 व 45 में खसरा संख्या 111 क्षे0 0.563हे0, 112रकबा 0.0510हे0 व 115 क्षे0 0.0100हे0 (वर्तमान में खसरा संख्या 111, 112, 115 कुल क्षे0 0.624हे0 वन्य जीव विहार हस्तिनापुर के नाम अकिंत है।)

शेष ग्राम मजलिसपुर तौफीर, सीकरी, खाईखेडा, भुम्मा, जटवाडा, किथौडा, कासमपुर खोला, लुकादडी, खेडी सराय, पुठ्ठी इब्राहिमपुर, सिखरेडा, टिकौला, तिसंग में 1359फ0 से वर्तमान तक के राजस्व अभिलेखों में कोई बूढी गंगा के नाम कोई भूमि अंकित नही है एवं नावला हबीबपुर वर्तमान में तहसील जानसठ में कोई राजस्व ग्राम नही है।

उपरोक्त ग्राम फिरोजपुर खादर परगना भोकरहेडी तहसील जानसठ में बूढी गंगा के नाम अंकित भूमि को राजस्व अभिलेखों में मूल नौय्यत में परिवर्तित किये जाने हेतु उत्तर प्रदेश राजस्व संहिता 2006 में उल्लेखित प्रावधानों के अनुसार कार्यवाही की जा रही है तथा ग्राम कैलापुर जसमौर परगना भुम्मा सम्भलहेडा वर्तमान में चकबंदी प्रक्रियाओं में होने के कारण नियमानुसार कार्यवाही हेतु चकबंदी अधिकारी जानसठ को पत्र निर्गत कर निर्देशित कर दिया गया है तथा ग्राम पुरूषोत्तमपुर परगना भुम्मा सम्भलहेडा तहसील जानसठ वन्य जीव अभ्यारण से आच्छादित होने के कारण वन विभाग को पत्राचार कर नियमानुसार कार्यवाही हेतु अवगत करा दिया गया है। ग्राम फिरोजपुर खादर परगना भोकरहेडी में आंवटन निरस्तीकरण की कार्यवाही हेतु आख्या जिलाधिकारी महोदय मुजफ्फरनगर को उत्तर प्रदेश राजस्व संहिता की धारा 2006 की धारा–128 के अन्तर्गत निरस्त किये जाने हेतु आख्या तैयार कर प्रेषित की जा रही है

संलग्नक–यथोक्त।

11/3/2025

तहसीलदार जानसठ
मुजफ्फरनगर।

11.3.25

उपजिलाधिकारी जानसठ,
मुजफ्फरनगर।